

**GOVERNMENT OF INDIA  
MINISTRY OF LAW AND JUSTICE  
DEPARTMENT OF JUSTICE**

**LOK SABHA  
UNSTARRED QUESTION NO.2444  
TO BE ANSWERED ON FRIDAY, THE 13<sup>th</sup> FEBRUARY, 2026**

**‘TELE-LAW: REACHING THE UNREACHED’ SCHEME**

**† 2444. SHRI BABU SINGH KUSHWAHA:**

Will the Minister of **LAW AND JUSTICE** be pleased to state:

- (a) the objectives of the ‘Tele-Law: Reaching the Unreached’ scheme launched in the year 2017 and the manner in which this scheme is helpful in providing free legal consultation prior to litigation;
- (b) the number of Common Service Centres currently operational under this scheme in Jaunpur and Machhlishahr Parliamentary Constituencies of Uttar Pradesh and the number of beneficiaries who have been provided legal advice through Video/Telephone/Mobile App during the last three years;
- (c) whether any special steps have been taken by the Government under the said scheme to increase outreach to women, Scheduled Castes/Scheduled Tribes and the poor and deprived sections in rural and semi-urban areas like Jaunpur-Machhlishahr; and
- (d) if so, the details thereof?

**ANSWER**

**MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW  
AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF  
PARLIAMENTARY AFFAIRS**

**(SHRI ARJUN RAM MEGHWAL)**

**(a) to (d):** Under the Designing Innovative Solutions for Holistic Access to Justice (DISHA) Scheme, the Tele Law programme connects citizens with the lawyers to provide pre-litigation advice through the use of Video/Tele conferencing facilities available at the Common Service Centres (CSCs) operated by the Village Level Entrepreneurs (VLEs) at the Gram Panchayat level, Tele-Law Mobile App and Toll Free No. 14454.

Under the Tele-Law programme, Nyaya Sahayaks have been engaged in around 500 Aspirational Blocks across the country since 2024, to provide door-to-door delivery of legal service assistance to citizens for accessing legal advice under the Tele-Law programme, facilitate registration of cases on the Tele-Law platform and act as a vital link between beneficiaries and panel lawyers. Nyaya Sahayaks are active as community based facilitators

in the aspirational blocks of the country. They play a critical role in creating awareness about legal rights and entitlements through door-to-door outreach, community interactions and local campaigns.

Through a network of 2,50,000 CSCs spanning 776 Districts (including 112 Aspirational Districts and 500 Aspirational Blocks) spread across 36 States/UTs of the country, the Tele-Law programme has provided more than 1.12 Crore pre-litigation advices to the beneficiaries as on 31.01.2026.

Under the Tele-Law Programme, currently, 800 and 51 CSCs are operational in Jaunpur and Machhlishahr Parliamentary Constituencies of Uttar Pradesh, as on 31<sup>st</sup> January 2026 respectively. A total of 7,527 beneficiaries were provided pre-litigation advice through Video/Telephone/Mobile App under Tele-Law in the Jaunpur Constituency and 140 advice enabled in Machhlishahr Constituency in the last three years, as on 31<sup>st</sup> January, 2026.

The Government has taken several steps to increase the outreach of the Scheme to the marginalised and disadvantaged sections of the society including women, SC/STs and others. Under the Tele-Law programme pre-litigation advice is provided in multiple languages. National webinars and regional workshops are held from time to time facilitating the outreach of the Scheme to the beneficiaries.

In order to increase the outreach, the Tele-Law web portal and Tele-Law application has been translated in 22 scheduled languages. Further, the Tele-Law platform was integrated with Nyaya Bandhu (Pro Bono Legal Services) platform to facilitate legal representation in courts to the eligible beneficiaries under Section 12 of the Legal Services Authorities (LSA) Act, 1987.

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